

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312
IA - 810/2024
IN
IB-508(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank
Vs.
Rajeev Gupta

.... Petitioner/Applicant
.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 09.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the RP : Mr. Sumit Sinha, Adv. & Mr. Roshan Lal Jain, RP
For the Respondent : Mr. Prakhar Mithal, Adv.

ORDER

IA-810/2024

List this matter along with IB-507(ND)/2022 **on 26.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay